

CP NO. 127(ND)/2015
RT No.11/2016

Anil Chopra

...Petitioner

Versus.

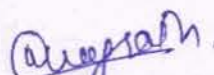
M/s Anant Tools Pvt. Ltd. & Ors.

...Respondents

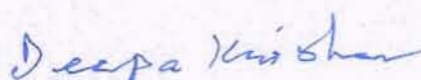
Present:- Mr.Rajinder Mahajan, Advocate for Petitioner.
Mr. Hemant Sharma, Advocate for respondents

During hearing of the matter counsel for respondents contended inter alia that almost during the same period the share pattern of M/s Anant Tools Pvt. Ltd., Unit No.2 was also changed, reducing the shares of the respondents. Learned counsel for the petitioner disputed this contention. It is directed that the petitioner would file an affidavit detailing the shares of each member and the share pattern for the years 2007-08 and 2008-09 in respect of the said company. Let the needful be done by the next date.

Post the matter for 07.10.2016 for arguments.


(Justice R.P. Nagrath)
Member (Judicial)

September 26, 2016


(Deepa Krishan)
Member (Technical)

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